

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-04-2024 AT 10:30 AM**

**CP (IB) No. 111/7/HDB/2017  
AND  
IA No. 143/2018, IA(IBC) 1722/2023, IA(IBC) 178, 41, 570, 573 & 788/2024 in  
CP (IB) No. 111/7/HDB/2017  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

IDBI Bank Limited

**...Financial Creditor**

**AND**

Lanco Infratech Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA No. 143/2018**

Orders not pronounced. **For orders on 08.05.2024.**

**IA(IBC) 1722/2023**

Orders not pronounced. **For orders on 08.05.2024.**

Smt Anuradha Bisani, Liquidator present physically.

Liquidator present and states that as there is no direction to receive the valuation reports, inward section is not accepting the same therefore prayed for a direction.

Let the same be received and copies be served on both sides.

**IA(IBC) 570/2024**

Learned Counsel Mr Varun Ambati, for applicant present through Video Conference.

Smt Anuradha Bisani, Liquidator present physically.

It is represented that proof of service has been e-filed however the same is not available on record. Learned additional standing Counsel Mr Anand Das, Mobile no. 708873439, e-mail Id: [dasanand492@gmail.com](mailto:dasanand492@gmail.com) present through Video

Conference and stated that he has been instructed to appear on behalf of Respondent Nos 2 and 3.

According to the learned standing counsel the earlier instructions have been given to the bank to keep the operation of the account in hold has been withdrawn and a copy of the communication to that effect will be filed, during the course of the day.

Matter adjourned for filing memo of appearance by the learned standing counsel and for counter if any, to 01.05.2024.

Meanwhile, let the applicant explain why the application against the first respondent, should not be dismissed with costs, as prima facie, we are of the view that the first respondent is neither a necessary nor a proper party, to this IA and it is case of mis joinder of parties.

**IA(IBC) 573 /2024**

Learned Counsel for the applicant present physically.

Counter filed. For hearing, matter adjourned to 08.05.2024.

**IA(IBC) 178/2024**

At request, matter adjourned to 08.05.2024.

**IA(IBC) 41/2024**

Learned Senior Counsel Mr SR Rajagopalan along with Mr Anoop Rawat, Mr. Sagar Dhawan, Mr Allwin Godwin, Mr Vimal Asthana, Mr Aditya M, Ms Aishani Das, Mr Niranjana Pandian for applicant, present physically.

Learned Senior Counsel Mr Om Prakash for the counsel on record Mr P. Rohit Pogula for first respondent present through Video Conference.

Smt Anuradha Bisani, Chairman of Monitoring Committee/Liquidator present physically.

Heard learned senior counsel for applicant and respondent in part. For continuation, matter adjourned to 08.05.2024.

**IA(IBC) 788/2024**

Smt Anuradha Bisani, Chairman of Monitoring Committee/Liquidator present physically.

This is an application is to take on record the progress report for the 4<sup>th</sup> Quarter. Report taken on record. Accordingly, **this application is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**